

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.989/2021**

**This the 12<sup>th</sup> day of May, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. Ashish Kalia, Member (J)**

Smt. Anita Rani, aged 50 Years  
 D/o Sh. Chanan Das,  
 Working as TGT (English) in  
 Navodaya Vidyalaya, Jaffarpur, Kalan  
 New Delhi- 73  
 R/o JNV Residential Complex, Jaffarpur Kalan  
 New Delhi- 73

... Applicant

(through Advocate: Shri Yogesh Sharma)

**Versus**

1. Navodaya Vidyalaya Samiti  
 Through the Commisioner  
 JNV Headquarter, Noida (U.P)
2. The Deputy Commissioner  
 JNV Samiti Regional Office,  
 18 Sangram Colony, Mahavir Marg  
 Jaipur (Rajasthan)

... Respondents

(through Advocate: Shri S. Rajappa)



## ORDER (Oral)



**Hon'ble Mr. Ashish Kalia, Member (J):**

Following reliefs are sought by the applicant as under:-

- “i) That the Hon’ble Tribunal may graciously be pleased to pass order directing the respondents to finalize the pending case of the applicant for her promotion to the post of PGT (English) and consequently to consider the case of the applicant for her promotion to the post of PGT (English) from the date of promotion of her junior i.e. 21.04.2015 with all consequential benefits including the arrears of difference of pay and allowances.
- ii) Any other relief which the Hon’ble Tribunal deems fit and proper may also be granted to the applicant along with the costs of litigation.”

2. The basic grievance of the applicant is that she should be considered for the promotion after fixing her correct seniority in the cadre of TGT (English) and consequential promotion to the said post at par with her juniors.

3. Notice was issued. Learned counsel Sh. S. Rajappa put his appearance on behalf of respondents and he has drawn our attention to the Page No. 14. He has read out certain clauses of Page No. 14 in which, it is mentioned that the respondents themselves have permitted the case of the applicant for sympathetic consideration.

4. After hearing the both sides, learned counsel for the applicant submits that his client shall be satisfied if this



case is disposed of at this admission stage with directions to the concerned authority to take decision on the representation as prayed in the Original Application.

5. We hereby direct the respondents to take call on the representation of the applicant and decide the same within a period of eight weeks and written application shall be given to the applicant. Resp. No. 1 may take decision on recommendation dated 17.11.2020.

6. It is clarified that we are not going into the merit of the case. Accordingly, OA is disposed of with liberty to the applicant that if he still aggrieved, he may re-approach this Tribunal.

**(Ashish Kalia)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

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